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Friday, 13 December, 2024 22 Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Friday, the 13th December, 2024/22 Agrahayana, 1946 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend greetings to hon. Member of Parliament, Dr. Sarfraz Ahmad, and these are advanced greetings as his birthday is on Sunday, the 15th of December. Dr. Ahmad, the floor leader of Jharkhand Mukti Morcha, is a Member of this House since May, 2024. Dr. Ahmad served as Reader at Bhagalpur University for 12 years before he rose to become the Education Minister in Bihar State Government. His extensive legislative experiences include as a Member of Bihar and Jharkhand Legislative Assemblies, Bihar Legislative Council and Member of the Eighth Lok Sabha, that is, 1984 to 1989.

He is married to Shrimati Zainab Ahmed and the couple is blessed with a son, Saad Ahmed and a daughter, Zara Ahmed.

On behalf of this House, I wish him a long, healthy and happy life and extend greetings to his family members and friends.

REFERENCE BY THE CHAIR

23rd anniversary of the tragic terrorist attack on the Parliament Building

MR. CHAIRMAN: Hon. Members, today marks the 23rd anniversary of the tragic terrorist attack on the Parliament.

On this fateful day in 2001, as *Bharatiya Sansad*, the sacred temple of our democracy, came under attack by those who sought to destabilize our nation, resolute bravery of our security personnel stood firm in thwarting their malicious, sinister plans. Hon. Members, let us take a moment to remember and honor the brave souls who lost their lives on that tragic day.

This day should also serve as a stark reminder of the need for vigilance and unity in the face of challenges to our national security. We must remain steadfast in our resolve to protect the sovereignty of our nation and ensure that the ideals of peace, liberty, justice and democracy prevail and blossom.

I request hon. Members to rise in their places and observe silence as a mark of respect to the memory of those who lost their lives in that terror attack.

(Hon. Members then stood in silence for a minute.)

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, with profound exhilaration, I share a magnificent milestone in Indian sporting history setting a global benchmark.

Our 18 year chess virtuoso, D. Gukesh, has blazed into immortality as the youngest World Chess Champion ever crowned vanquishing Ding Liren of China in a spectacular mind teaser in Singapore on December 12, 2024.

This stellar conquest reverberates beyond the Chessboard — it compliments India's meteoric rise in every field on the global horizon.

Gukesh's phenomenal triumph not only emblazons our sporting legacy, but also epitomizes resurgent India where young titans emerge to dominate world stages.

It strengthens our resolve to bid for hosting Olympic 2036.

On behalf of this august House and our illustrious nation, I convey our profound acclaim to D. Gukesh. As our magnificent Tricolour ascends in Singapore today, it carries skyward the indomitable spirit and soaring aspirations of 1.4 billion Indians.

PAPERS LAID ON THE TABLE

- I. Notifications of the Ministry of Commerce and Industry
- II. Report and Accounts (2023-24) of NICDCL and NICDIT, New Delhi and related papers
- III. Reports and Accounts (2023-24) of Coffee Board, Bengluru; Tea Board of India, Kolkata and Rubber Board, Kottayam, Kerala; NPC and QCI, New Delhi and related papers
- IV. Reports and Accounts (2023-24) of NIELIT, New Delhi; SCL, SAS Nagar, Punjab; BISAG-N, Gandhinagar, Gujarat, and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION

TECHNOLOGY (SHRI JITIN PRASADA): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry, issued under Section 3 of the Foreign Trade (Development and Regulation) Act, 1992, along with delay statements:
 - (1) S.O. 416 (E)., dated the 6th February, 2015, amending import policy conditions of cardamoms under ITC (HS) 0908 31 of Chapter 09 of ITC (HS), 2012 Schedule 1 (Import Policy).
 - (2) S.O. 3838(E)., dated the 6th December, 2017, amending import policy condition of pepper classified under Chapter 09 of ITC (HS), 2017 Schedule—1(Import Policy).
 - (3) S.O. 1309(E)., dated the 21st March, 2018, amending import policy and policy condition of pepper classified under Chapter 09 of ITC (HS), 2017—Schedule—1(Import Policy).
 - (4) S.O. 3612(E)., dated the 25th July, 2018, amending Import Policy of arecanut under Exim Code 0802 80 of Chapter 8 of ITC (HS) 2017, Schedule 1 (Import Policy).
 - (5) S.O. 3613(E)., dated the 25th July, 2018, amending policy condition of pepper classified under Chapter 09 of ITC (HS), 2017—Schedule—1 (Import Policy).

 [Placed in Library. For (1) to (5), see No. L.T. 1199/18/24]
- II. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-
 - (i) (a) Annual Report and Accounts of the National Industrial Corridor Development Corporation Limited (NICDCL) New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1205/18/24]

- (ii) (a) Annual Report and Accounts of the National Industrial Corridor Development and Implementation Trust (NICDIT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1202/18/24]

III. A copy each (in English and Hindi) of the following papers: -

- (i) (a) Eighty-fourth Annual Report of the Coffee Board, Bengaluru, Karnataka, for the year 2023-24.
 - (b) Annual Accounts of the Coffee Board, Bengaluru, Karnataka, for the year 2023-24, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1512/18/24]

- (ii) (a) Seventieth Annual Report of the Tea Board India, Kolkata, West Bengal, for the year 2023-24.
 - (b) Seventieth Annual Accounts of the Tea Board India, Kolkata, West Bengal, for the year 2023-24, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1220/18/24]

- (iii) (a) Annual Report of the Rubber Board, Kottayam, Kerala, for the year 2023-24.
 - (b) Annual Accounts of the Rubber Board, Kottayam, Kerala, for the year 2023-24, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1510/18/24]

- (iv) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 1200/18/24]

- (v) (a) Annual Report and Accounts of the Quality Council of India (QCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 1201/18/24]

- IV. A copy each (in English and Hindi) of the following papers: -
 - (i) (a) Twenty-ninth Annual Report and Accounts of the National Institute of Electronics and Information Technology (NIELIT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1308/18/24]

- (ii) (a) Annual Report and Accounts of the Semi-Conductor Laboratory (SCL), SAS Nagar, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 1306/18/24]

- (iii) (a) Annual Report and Accounts of the Bhaskaracharya National Institute for Space Applications and Geo-Informatics (BISAG-N), Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 1307/18/24]

- I. Notifications of the Ministry of Agriculture and Farmers Welfare
- II. Reports and Accounts (2022-23 and 2023-24) of Odisha Agro Industries Corporation Limited, Bhubaneswar; Punjab Agro Industries Corporation Limited, Chandigarh; NHB, Gurugram and MANAGE, Hyderabad and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ टाकुर)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. S.O. 3950(E)., dated the 17th September, 2024, appointing certain officers of the Directorate of Plant Protection, Quarantine and Storage as Insecticide Inspectors, as mentioned therein, issued under Section 20 of the Insecticides Act, 1968.

[Placed in Library. See No. L.T. 1208/18/24]

(ii) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 468(E)., dated the 31st July, 2024, appointing the date of publication as the day on which the provisions at serial no. 5 in the Schedule of the Jan Vishwas (Amendment of Provisions) Act, 2023 relating to Agricultural Produce (Grading and Marking) Act, 1937 shall come into force, issued under sub-section (2) of Section 1 of the Jan Vishwas

(Amendment of Provisions) Act, 2023.

[Placed in Library. See No. L.T. 1209/18/24]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
 - (1) G.S.R. 479(E)., dated the 5th August, 2024, publishing the Millets Grading and Marking Rules, 2024.
 - (2) G.S.R. 480(E)., dated the 5th August, 2024, publishing the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2024.

[Placed in Library. For (1) and (2), see No. L.T. 1210/18/24]

- (ii) (A) (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013: -
 - (i) (a) Sixty-first Annual Report and Accounts of the Odisha Agro Industries Corporation Limited, Bhubaneswar, Odisha, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1213/18/24]

- (ii) (a) Fifty-seventh Annual Report and Accounts of the Punjab Agro Industries Corporation Limited, Chandigarh, Punjab, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1212/18/24]

- (B) A copy each (in English and Hindi) of the following papers: -
- (i) (a) Annual Report and Accounts of the National Horticulture Board (NHB), Gurugram, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1216/18/24]

(ii) (a) Annual Report of the National Institute of Agricultural Extension

- Management (MANAGE), Hyderabad, Telangana, for the year 2023-24.
- (b) Annual Accounts of the National Institute of Agricultural Extension Management (MANAGE), Hyderabad, Telangana, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1215/18/24]

Report and Accounts (2022-23 and 2023-24) of BECIL and IIMC, New Delhi; FTII, Pune, Maharashtra and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table:-

- (A). A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Twenty-ninth Annual Report and Accounts of the Broadcast Engineering Consultants India Limited (BECIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1687/18/24]

- (B). A copy each (in English and Hindi) of the following papers:-
 - (i) (a) Annual Report and Accounts of the Indian Institute of Mass Communication (IIMC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 1319/18/24]

- (ii) (a) Annual Report and Accounts of the Film and Television Institute of India (FTII), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 1318/18/24]

I. Notifications of the Ministry of Railways

- II. Report and Accounts (2023-24) of various Railway Companies, Foundations, Corporations and Authority and related papers
- III. Report and Accounts (2023-24) of IRWO, New Delhi and related papers
- IV. MoU between the Government of India and RVNL for the year 2023-2024 for the year 2023-2024

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA): Sir, I lay on the Table:-

I. (a) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 500(E)., dated the 14th August, 2024, publishing the Railway Claims Tribunal (Group 'A' and 'B' posts) Recruitment Rules, 2024, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library. See No. L.T. 1322/18/24]

- (b) A copy (in English and Hindi) of the Ministry of Railways Notification No.G.S.R. 568(E)., dated the 12th September, 2024, publishing the Rail Land Development Authority (Development of Land and Other Works) Amendment Regulations, 2024, under sub-section (2) of Section 4-I of the Railways Act, 1989.
- (c) A copy (in English and Hindi) of the Ministry of Railways Notification No.G.S.R. 579(E)., dated the 18th September, 2024, publishing the Railways (Opening for Public Carriage of Passengers) Second Amendment Rules, 2024., under Section 199 of the Railways Act, 1989.

[Placed in Library. For (b) and (c), see No. L.T. 1321/18/24]

- II. (A). A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (i) (a) Annual Report and Accounts of the Rail Vikas Nigam Limited (RVNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1326/18/24]
 - (ii) (a) Twenty-fourth Annual Report and Accounts of the RailTel Corporation of India Limited (RCIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1327/18/24]
- (iii) (a) Annual Report and Accounts of the Rites Limited (RITES), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1331/18/24]
- (iv) (a) Annual Report and Accounts of the Braithwaite & Co. Ltd. (BCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1332/18/24]
- (v) (a) Twenty-fifth Annual Report and Accounts of the Indian Railway Catering and Tourism Company Limited (IRCTC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1333/18/24]
- (vi) (a) Annual Report and Accounts of the IRCON International Limited, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1334/18/24]
- (vii) (a) Annual Report and Accounts of the Konkan Railway Corporation Ltd. (KRCL), Navi Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1323/18/24]
- (viii) (a) Annual Report and Accounts of the Kolkata Metro Rail Corporation Limited (KMRCL), Kolkata, West Bengal, for the year 2023-24, together with the

- Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1324/18/24]
- (ix) (a) Annual Report and Accounts of the Mumbai Railway Vikas Corporation Limited (MRVC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1325/18/24]
- (x) (a) Thirty-seventh Annual Report and Accounts of the Indian Railway Finance Corporation Limited (IRFC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Company, for the year 2023-24.

 [Placed in Library. See No. L.T. 1328/18/24]
- (xi) (a) Annual Report and Accounts of the NRTU Foundation (NRTU), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Foundation.

 [Placed in Library. See No. L.T. 1341/18/24]

(a) Annual Report and Accounts of the Wabtec Locomotive Private Limited

- (WLPL) (erstwhile GE Diesel Locomotive Private Limited), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Foundation.

 [Placed in Library. See No. L.T. 1329/18/24]
- (xiii) (a) Annual Report and Accounts of Madhepura Electric Locomotive Private Limited (MELPL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Foundation.

 [Placed in Library. See No. L.T. 1330/18/24]

- (xiv) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review of the above Corporation, for the year 2023-24. [Placed in Library. See No. L.T. 1335/18/24]
- (xv) (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 1338/18/24]

- (xvi) (a) Eighth Annual Report and Accounts of the National High Speed Rail Corporation Limited (NHSRCL), New Delhi, for the year 2023-24, together with Auditors' Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 1336/18/24]
- (xvii) (a) Twenty-first Annual Report and Accounts of the Hassan Mangalore Rail Development Company Limited (HMRDC), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No. L.T. 1337/18/24]
- (xviii) (a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2023-24 together with the Auditor's Report on the Accounts.
 - (b) Performance Review of the above Board, for the year 2023-24.

 [Placed in Library. See No. L.T. 1339/18/24]
- III. A copy each (in English and Hindi) of the following papers:-
 - (a) Annual Report and Accounts of the Indian Railway Welfare Organization (IRWO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Performance Review of the above Organization, for the year 2023-24.

[Placed in Library. See No. L.T. 1340/18/24]

IV. A copy each (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Railways) and the Rail Vikas Nigam Limited (RVNL), for the year 2023-2024.

[Placed in Library. See No. L.T. 1342/18/24]

- I. Reports and Accounts (2023-24) of various Companies and Association and related papers
- II. Reports and Accounts of CMTI, Bengaluru; FCRI, Palakkad, Kerala; NAB, New Delhi for various years and related papers
- III. MoU between Government of India and BHEL, New Delhi for the year 2024-25
- IV. Reports and Accounts (2023-24) of various Corporations and Companies and related papers
- V. MoUs between Government of India and SAIL; Government of India and MSTC Limited; Government of India and NMDC limited and Government of India and MOIL Limited for the year 2024-25

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following papers under sub-section (1)(b) of Section 394 of the Companies Act, 2013: -
 - (i) (a) Annual Report and Accounts of the Andrew Yule and Company Limited (AYCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1234/18/24]

- (ii) (a) Annual Report and Accounts of the Tungabhadra Steel Products Limited (TSPL), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1248/18/24]

- (iii) (a) Seventy-seventh Annual Report and Accounts of the NEPA Limited, Burhanpur, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1249/18/24]

- (iv) (a) Fifty-fourth Annual Report and Accounts of the Bharat Pumps & Compressors Ltd. (BPCL), Naini, Allahabad, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1688/18/24]

- (v) (a) Fifty-second Annual Report and Accounts of the Scooters India Limited (SIL), Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1242/18/24]

- (vi) (a) Annual Report and Accounts of the Bridge & Roof Company (India) Limited, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1243/18/24]

- (vii) (a) Annual Report and Accounts of the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1238/18/24]

(viii) (a) Fifty-ninth Annual Report and Accounts of Sambhar Salts Limited (SSL),

Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1236/18/24]

- (ix) (a) Sixtieth Annual Report and Accounts of the Instrumentation Limited, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1241/18/24]

- (x) (a) Fifty-fourth Annual Report and Accounts of the Engineering Projects (India) Limited (EPIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1554/18/24]

- (xi) (a) Annual Report and Accounts of the Hindustan Cables Limited (HCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1245/18/24]

- (xii) (a) Sixtieth Annual Report and Accounts of the Cement Corporation of India Limited (CCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1246/18/24]

(xiii) (a) Forty-second Annual Report and Accounts of Rajasthan Electronics and Instruments Limited (REIL), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1553/18/24]

- (xiv) (a) Sixty-fifth Annual Report and Accounts of Hindustan Salts Limited (HSL), Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1237/18/24]

- (xv) (a) Fifty-first Annual Report and Accounts of the Richardson & Cruddas (1972) Limited (R&C), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1244/18/24]

- (xvi) (a) Thirty-eighth Annual Report and Accounts of the Braithwaite Burn and Jessop Construction Company Limited (BBJ), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1240/18/24]

- (xvii) (a) Forty-third Annual Report and Accounts of National Bicycle Corporation of India Limited (NBCIL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1233/18/24]

- (xviii) (a) Seventy-first Annual Report and Accounts of the HMT Limited, Bengaluru, Karnataka, along with its subsidiaries for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1552/18/24]

- (xix) (a) Annual Report and Accounts of Heavy Engineering Corporation Limited (HECL), Ranchi, Jharkhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1689/18/24]

- (xx) (a) Fifty-fourth Annual Report and Accounts of the Automotive Research Association of India (ARAI), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1252/18/24]

- II. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Annual Report and Accounts of the Central Manufacturing Technology Institute (CMTI), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1253/18/24]

- (ii) (a) Annual Report and Accounts of the Fluid Control Research Institute (FCRI), Palakkad, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 1555/18/24]

- (iii) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2013-14, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at

- (a) above.
- (v) (a) Annual Report and Accounts of the National Automotive Board (NAB), New Delhi, for the year 2015-16, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iii) to (v), see No. L.T. 1556/18/24]

III. A copy each (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Heavy Industries) and the Bharat Heavy Electricals Limited (BHEL), New Delhi, for the year 2024-25.

[Placed in Library. See No. L.T. 1254/18/24]

- IV. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (i) (a) Fifty-ninth Annual Report and Accounts of the MSTC Limited, Kolkata, West Bengal, including its subsidiary, the Ferro Scrap Nigam Limited (FSNL), Bhilai, Chhattisgarh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 1235/18/24]

- (ii) (a) Annual Report and Accounts of the Steel Authority of India Limited (SAIL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1232/18/24]

- (iii) (a) Forty-eighth Annual Report and Accounts of the KIOCL Limited, Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1690/18/24]

- (iv) (a) Fifty-first Annual Report and Accounts of the MECON Limited, Ranchi, Jharkhand for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 1247/18/24]

- (v) (a) Ninth Annual Report and Accounts of the NMDC Steel Limited, Bastar, Chhattisgarh, for the year 2023-24, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1251/18/24]

- (vi) (a) Sixty-sixth Annual Report and Accounts of the NMDC, Hyderabad, for the year 2023-24, together with the Auditor's Report on the Account and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1250/18/24]

- (vii) (a) Annual Report and Accounts of the MOIL Limited, Nagpur, Maharashtra for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 1230/18/24]

- V. A copy each (in English and Hindi) of the following papers:-
 - (i) Memorandum of Understanding between the Government of India (Ministry of Steel) and the Steel Authority of India Limited (SAIL), for the year 2024-25.
 - (ii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MSTC Limited, for the year 2024-25.
 - (iii) Memorandum of Understanding between the Government of India (Ministry of Steel) and the NMDC Limited, for the year 2024-25.
 - (iv) Memorandum of Understanding between the Government of India (Ministry of Steel) and the MOIL Limited, for the year 2024-25.

[Placed in Library. For (i) to (iv), see No. L.T. 1254/18/24]

- I. Report and Accounts (2022-23 and 2023-24) of NHDC, Noida, Uttar Pradesh; and Central Silk Board, Bengaluru and related papers
- II. Reports and Accounts (2022-23) of various Boards, Institution, Councils and Institute and related papers

वस्त्र मंत्रालय में राज्य मंत्री (श्री पिबत्र मार्गेरिटा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Forty-first Annual Report and Accounts of The National Handloom Development Corporation Limited (NHDC), Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No. L.T. 1569/18/24]
- (B) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 12 and Section 12A of the Central Silk Board Act, 1948: -
 - (a) Annual Report of the Central Silk Board, Bengaluru, Karnataka, for the year 2022-23.
 - (b) Annual Accounts of the Central Silk Board, Bengaluru, Karnataka, for the year 2022-23, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Board.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 1267/18/24]

- II. A copy each (in English and Hindi) of the following papers:
 - (i) (a) Annual Report and Accounts of the Central Wool Development Board (CWDB), Jodhpur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 1266/18/24]

(ii) (a) Annual Report and Accounts of the Sardar Vallabhbhai Patel International

- School of Textiles and Management (SVPISTM), Coimbatore, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institution.

[Placed in Library. See No. L.T. 1563/18/24]

- (iii) (a) Forty-first Annual Report and Accounts of the Carpet Export Promotion Council (CEPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 1562/18/24]

- (iv) (a) Annual Report and Accounts of the Apparel Export Promotion Council (AEPC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 1568/18/24]

- (v) (a) Thirty-eighth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 1560/18/24]

- (vi) (a) Fifty-fifth Annual Report and Accounts of the Handloom Export Promotion Council (HEPC), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

[Placed in Library. See No. L.T. 1561/18/24]

SUPPLEMENTARY DEMANDS FOR GRANTS, 2024-25

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी)ः महोदय, मैं अनुपूरक अनुदान मांगों, 2024-25 को दर्शाने वाला एक विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

MESSAGE FROM LOK SABHA

Disaster Management (Amendment) Bill, 2024

MR. CHAIRMAN: Message from Lok Sabha. Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 12th December, 2024, passed the Disaster Management (Amendment) Bill, 2024.

I lay a copy of the said Bill on the Table.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मिथलेश कुमार (उत्तर प्रदेश): महोदय, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय की अनुदान मांगों (2024-25) के संबंध में विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2024-25) के पहले प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

DR. K. LAXMAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the First Report of the Department-related Parliamentary Standing Committee on Railways (2024-25) on 'Demands for Grants (2024-25)' of the Ministry of Railways.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

DR. K. LAXMAN (Uttar Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement on Final Action Taken by Government on the recommendations contained in the Seventeenth Report of the Department-related

Parliamentary Standing Committee on Railways (Seventeenth Lok Sabha) on Action Taken by Government on the recommendations contained in the Sixteenth Report of the Committee (Seventeenth Lok Sabha) on 'Performance of Rail Land Development Authority'.

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2024-2025) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखती हूँ:-

- (i) Study visit Report of the Committee to Guwahati, Darjeeling and Siliguri from 4th to 9th November, 2023; and
- (ii) Study visit Report of the Committee to Munnar, Kochi, Bengaluru and Bhubaneswar from 16th to 21st October, 2024.

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. CHAIRMAN: Statement regarding Government Business, Dr. L. Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Respected Chairman, Sir, with your permission, I rise to announce that Government Business during the remaining part of 266th Session of Rajya Sabha will consist of:

- 1. Further consideration and passing of the Banking Laws (Amendment) Bill, 2024, as passed by Lok Sabha.
- 2. Consideration and passing of the following Bills, as passed by Lok Sabha:-
- (i) The Disaster Management (Amendment) Bill, 2024; and
- (ii) The Railways (Amendment) Bill, 2024.
- 3. Consideration and return of the Appropriation Bill relating to First Batch of Supplementary Demands for Grants for the year, 2024-25, after it is introduced, considered and passed by Lok Sabha.
- 4. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024;
- (ii) The Carriage of Goods by Sea Bill, 2024;
- (iii) The Bills of Lading Bill, 2024;
- (iv) The Coastal Shipping Bill, 2024; and
- (v) The Merchant Shipping Bill, 2024.
- 5. Besides these listed Business, Discussion on the Glorious Journey of 75 years of the Constitution of India will be taken up on Monday, the 16th December and Tuesday, the 17th December, 2024.

REGARDING POINT OF ORDER AND OTHER MATTERS

MR. CHAIRMAN: Hon. Members, I have received four notices under Rule 267. Hon. Members, I had indicated this earlier. While reflections are being made extensively, in the last thirty years, just reflect how many times Rule 267 notices have been admitted! I leave it to your wisdom. I have indicated it earlier. In the last thirty years... ... (Interruptions)... And also reflect how many notices I have received during my tenure, a record I would like to ignore, a record I would like to forget... ... (Interruptions)... Thirty years, just reflect! ... (Interruptions)... Can't I appeal even for reflection? ... (Interruptions)... I am only inviting your attention to statistics. ... (Interruptions)... Hon. Members,

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश)ः सभापति महोदय, मैं एक औचित्य का प्रश्न आपके सामने लाना चाहता हूँ। यह बहुत महत्वपूर्ण प्रश्न है।

श्री सभापतिः क्या यह प्वाइंट ऑफ ऑर्डर है?

डा. राधा मोहन दास अग्रवालः जी हाँ, सर। सभापित महोदय, यह नियम 258 के अंतर्गत है, जो 'औचित्य के प्रश्न और उन पर निर्णय' से संबंधित है। इसमें कहा गया है - "कोई सदस्य किसी समय कोई औचित्य का प्रश्न सभापित के निर्णय के लिए प्रस्तुत कर सकेगा, किन्तु ऐसा करते हुए वह स्वयं को प्रश्न के कथन तक ही सीमित रखेगा।"

सभापित महोदय, मैं जानता हूँ, आप पूछेंगे कि किस नियम के तहत, तो मैं बहुत दुःखी हृदय से यह बता रहा हूँ। मैं 20 साल तक उत्तर प्रदेश में विधायक रहा हूँ। जो स्थिति मैंने उत्तर प्रदेश की विधान सभा में कभी नहीं देखी, वह स्थिति मैं राज्य सभा में देख रहा हूं। ...(व्यवधान)... महोदय, मेरा प्रश्न भारतीय संविधान के आर्टिकल 67 के संबंध में है, जो उपराष्ट्रपति की अविध और उनके विरुद्ध लाए जाने वाले अविश्वास प्रस्ताव के संदर्भ में है। आर्टिकल 67 की धारा (B)

कहती है कि उपराष्ट्रपति को राज्य सभा के किसी ऐसे संकल्प के द्वारा अपने पद से हटाया जा सकेगा, ...(व्यवधान)... जिसे राज्य सभा के तत्कालीन समस्त सदस्यों के बहुमत से पारित किया गया है और जिससे लोक सभा सहमत है। किंतु इस खंड के प्रयोजन के लिए कोई संकल्प तब तक प्रस्तावित नहीं किया जाएगा, जब तक उस संकल्प को प्रस्तावित करने के आशय की कम से कम 14 दिन की सूचना न दी गई हो। ...(व्यवधान)... सभापित महोदय, मैं अपने आपको इसी बिंदु तक सीमित करता हूं। माननीय उपराष्ट्रपति के प्रति, माननीय चेयरमैन के प्रति नियमानुसार अविश्वास प्रस्ताव लाया जा सकता है, लेकिन उसकी एक प्रक्रिया है कि आपको लिखित नोटिस देना होता है, 14 दिन का समय देना होता है। 14 दिन के समय के बाद, उस बिंदु पर विचार हो सकता है। ...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): How can you allow this? ...(Interruptions)...

डा. राधा मोहन दास अग्रवालः में जानता हूं कि सदन में अखबार की क्लिप नहीं दिखाई जाती, लेकिन पूरे देश के अखबार इन सूचनाओं से भरे हुए हैं, अभद्र भाषा से भरे हुए हैं, अराजक शब्दों से भरे हुए हैं ...(व्यवधान)... अपमानित करने वाले वाक्यों से भरे हुए हैं। ...(व्यवधान)... आप उपराष्ट्रपति के पद पर बैठे हुए हैं, यह आपका निजी विषय हो सकता है, लेकिन पूरे देश के लिए यह अत्यंत गर्व करने का विषय होता है। ...(व्यवधान)... कांग्रेस का इतिहास है कि ये कभी भी राष्ट्रपति और उपराष्ट्रपति को सम्मान नहीं देती है। ...(व्यवधान)... इस देश का इतिहास गवाह है कि देश के पहले राष्ट्रपति राजेंद्र प्रसाद जी थे, तब पंडित जवाहरलाल नेहरू जी प्रधान मंत्री हुआ करते थे, पंडित जवाहरलाल नेहरू लगातार राष्ट्रपति जी को अपमानित करने का काम किया करते थे ...(व्यवधान)... यहां तक कि उन्हें दिल्ली में आवास तक नहीं दिया गया, इसलिए उन्हें सदाकत आश्रम में जाना पड़ा था। ...(व्यवधान)... वे बीमार रहा करते थे, उन्हें इलाज के लिए सांस की मशीन की ज़रूरत होती थी, ...(व्यवधान)... इन लोगों ने सांस की मशीन को हटा लिया, दवा के अभाव में पूर्व राष्ट्रपति जी की मृत्यु हुई। ...(व्यवधान)... सभापति महोदय, मुझे आश्चर्य होता है कि उस समय तत्कालीन माननीय प्रधान मंत्री जी राजस्थान गए हुए थे, तत्कालीन राष्ट्रपति जी पूर्व राष्ट्रपति जी की मौत पर जाना चाहते थे, लेकिन तत्कालीन माननीय प्रधान मंत्री न स्वयं पूर्व राष्ट्रपति जी की मौत पर पटना गए, बल्कि उन्होंने डा. सर्वपल्ली राधाकृष्णन जी को भी पटना जाने से मना किया, यह कितना शर्मनाक था। ...(व्यवधान)... एक पूर्व राष्ट्रपति की मौत हुई, तो तत्कालीन राष्ट्रपति जी उनके अंतिम संस्कार में जाना चाहते थे, लेकिन इन कांग्रेस के लोगों ने नेहरू जी के नेतृत्व में डा. सर्वपल्ली राधाकृष्णन जी को उनके अंतिम संस्कार में जाने से मना किया। हम डा. सर्वपल्ली राधाकृष्णन जी के आभारी हैं, जिन्होंने तत्कालीन प्रधान मंत्री की बात को नहीं माना। प्रधान मंत्री जी के मना करने के बावजूद भी वे गए और पटना में उनके अंतिम संस्कार में शामिल हुए। ...(व्यवधान)...

PROF. MANOJ KUMAR JHA (Bihar): Sir, a point of order. ... (Interruptions)...

डा. राधा मोहन दास अग्रवालः सभापति महोदय, यह अखबार की प्रति है, इस अखबार की प्रति को देखने के बाद मैं मल्लिकार्जुन खरगे जी के ट्विटर पर गया। ...(व्यवधान)... यह मल्लिकार्जुन खरगे जी का ट्विटर है, यह सोशल मीडिया पर है। यह एक डॉक्यूमेंट है, जिसे मैं आपके सामने सबुत के लिए प्रस्तुत कर दुंगा। ...(व्यवधान)... कितने आश्चर्य की बात है, किस प्रकार के आरोप ...(व्यवधान)... आपने जब एक बार विशेषाधिकार का नोटिस दे दिया, तो आपको 14 दिन इंतज़ार करना चाहिए। ...(व्यवधान)... जब विशेषाधिकार के प्रश्न की चर्चा होती, तब आप सदन में बहस करते, लेकिन आपने माननीय उपराष्ट्रपति जी पर अखबार के पन्नों से सारे आरोप लगा दिए, ...(**व्यवधान**)... सोशल मीडिया से लगा दिए। आपको यह पता ही नहीं है। ...(**व्यवधान**)... ये बोलेंगे? सूप तो सूप छलनी भी बोले जिसमें 72 छेद।...(व्यवधान)... मुझे याद है, इसी सदन में, मैंने देखा कि एक दिन आपने मल्लिकार्जून खरगे जी को कोई सलाह दी, उनकी 82 साल उम्र है। ...(व्यवधान)... इन्होंने कहा कि मैं आपकी बात क्यों सूनूं, मूझे सोनिया जी ने अध्यक्ष बनाया है, मैं इनकी बात सुनुंगा। ...(व्यवधान)... हम लोग इस सदन में थे, कितनी शर्मिंदगी की बात है। ...(व्यवधान)... महोदय, यह पराकाष्टा है। 82 साल की उम्र में इस प्रकार की चाटुकारिता खुलेआम पब्लिकली संसद के अंदर एक नेता प्रतिपक्ष करेगा, इसकी मैंने कल्पना भी नहीं की थी। ...(व्यवधान)... सभापति महोदय, जिस प्रकार के आरोप twitter पर लगाए गए हैं, मैं आपके संज्ञान में लाना चाहूंगा, अपने सदन के सदस्यों के संज्ञान में लाना चाहूंगा कि कितना घटिया आरोप, इतना पक्षपातपूर्ण आरोप है, जो यह बताता है कि इस पूरी कांग्रेस पार्टी का संवैधानिक व्यवस्था में कोई विश्वास नहीं है। ...(व्यवधान)... इन्होंने कहा कि उपराष्ट्रपति महोदय लगातार विपक्ष को दबाने का काम करते हैं। सच्चाई क्या है? ये सारे सत्ता पार्टी के सदस्य इस बात से दुखी हैं कि एक उपराष्ट्रपति के रूप में आपने लगातार विपक्ष को ही सुनने का काम किया है। हम आपके ऊपर आरोप नहीं लगाते हैं। ...(व्यवधान)... लोकतंत्र कहता है कि विपक्ष को सुना जाए। हम प्रश्न काल में देखते हैं कि एक दिन में अगर 25 प्रश्न पूछे जाते हैं, एक दिन में यदि 25 सप्लीमेंटरीज़ पूछी जाती हैं, तो 23 सप्लीमेंटरीज़ विपक्ष के लोगों की होती हैं। हम सत्ता पक्ष के लोग अपनी सप्लीमेंटरीज़ भी नहीं पूछ पाते हैं। कितने घटिया-घटिया आरोप लगाए गए हैं। ...(व्यवधान)... आपके ऊपर आरोप लगाया गया है कि आप आरएसएस की प्रशंसा करते हैं और संविधान की मर्यादा का हनन करते हैं। आरएसएस इस देश का सर्वाधिक राष्ट्रवादी संगठन है। ...(व्यवधान)... भारत के संविधान में कहां लिखा है कि कोई व्यक्ति आरएसएस के प्रति सकारात्मक विचार नहीं रख सकता है! कैसे-कैसे आरोप लगाए गए हैं? ...(व्यवधान)... सर, दस आरोप लगाए गए हैं। 10 जनपथ की चाटुकारिता में 10 आरोप लगाए गए हैं, 10 जनपथ का नंबर पाने के लिए 10 आरोपों की श्रृंखला लगाई गई है। आप एक किसान हैं और पूरा देश आपको सम्मान के साथ देखता है। ...(व्यवधान)... आप उस कुर्सी पर बैठकर भी किसानों के हित के बारे में सोचते हैं। आपके हृदय में हमेशा किसानों के प्रति पीड़ा होती है। किस प्रकार से इन्होंने इस देश के किसानों को अपमानित करने का काम किया है?

सभापित महोदय, माननीय जयंत चौधरी जी, शायद यहां नहीं हैं। ...(व्यवधान)... मुझे याद है कि चौधरी चरण सिंह जी को जब भारत रत्न दिया गया था, तो विपक्ष में बैठे हुए लोग किस तरह से उनको अपमानित कर रहे थे। ...(व्यवधान)... वे उनके मान-सम्मान को बर्दाश्त नहीं कर पा रहे थे, क्योंकि इनके जेहन में किसान विरोध है। ...(व्यवधान)... मैं आपसे आग्रह करता हूं कि

इन्होंने इस सदन में विशेषाधिकार का हनन किया है। यह आपके ही नहीं, बल्कि हमारे विशेषाधिकार का मुद्दा है। अगर आपको अविश्वास प्रस्ताव दिया गया है, तो हमें अखबारों के माध्यम से नहीं जानना होगा, हमें सदन की कार्रवाई से मानना होगा। ...(व्यवधान)... इसलिए हम आपसे आग्रह करते हैं कि इन सभी दस्तख्त करने वाले लोगों के खिलाफ, मेरी ओर से जो मैंने आपको लिखित में दिया गया है कि आप विशेषाधिकार हनन के प्रस्ताव को स्वीकार कीजिए और इसके ऊपर कड़ी से कड़ी कार्रवाई कीजिए। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, what is this? ...(Interruptions)... Don't run too fast. ...(Interruptions)... Learn the lesson. ...(Interruptions)... You put on Twitter something which should be exclusive to the House. ...(Interruptions)...

श्री स्रेन्द्र सिंह नागर (उत्तर प्रदेश): सभापति महोदय, हम सौभाग्यशाली हैं कि इस देश की आज़ादी के बाद देश के दूसरे संवैधानिक पद, उपराष्ट्रपति के रूप में और इस उच्च सदन के संरक्षक के रूप में, सभापति के रूप में एक ऐसा व्यक्ति ...(व्यवधान)... जिसका जन्म राजस्थान के एक सुदूर, गरीब किसान परिवार में हुआ, जो ओबीसी कम्युनिटी से आता है, एक सभापति के रूप में, उपराष्ट्रपति के रूप में ...(व्यवधान)... जिसकी पढ़ाई-लिखाई गांव में हुई और उससे बढ़कर जब उसने अपनी ग्रेजुएशन की, उसके बाद वे सबसे कम उम्र में लॉयर के रूप में सुप्रीम कोर्ट में आते हैं ...(व्यवधान)...राजस्थान की विधान सभा में आपने जो प्रतिनिधित्व किया, इस देश की संसद में आपने सांसद के रूप में, मंत्री के रूप में कार्य किया। ऐसे सभापति के अगेंस्ट, ऐसे उपराष्ट्रपति के अगेंस्ट ये जो अविश्वास प्रस्ताव लेकर आए हैं, इससे इनकी जो किसान विरोधी, ओबीसी विरोधी मानसिकता है, वह स्पष्ट होती है। ...(व्यवधान)... इससे यह स्पष्ट होता है कि कांग्रेस के नेता, खास तौर से लीडर ऑफ दि अपोजिशन, जिनका हम सभी सम्मान करते हैं, जिन्हें आपने बार-बार मौका दिया, लेकिन इनकी जो किसान विरोधी, जाति विरोधी, ओबीसी विरोधी मानसिकता है, वह इससे प्रदर्शित होती है। ..(व्यवधान)... सभापति महोदय, कांग्रेस न किसान का सम्मान करती है, न ओबीसी का सम्मान करती है। इसके लिए इस देश की जनता इन्हें कभी माफ नहीं करेगी। ...(व्यवधान)... हरियाणा में हुआ है, महाराष्ट्र में हुआ है और आने वाले समय में इस देश का किसान, इस देश का ओबीसी आपको कभी माफ नहीं करेगा। ...(व्यवधान)...

श्री सभापतिः नीरज शेखर जी, आप अपना भाषण आरम्भ कीजिए। ...(व्यवधान)...

श्री नीरज शेखर (उत्तर प्रदेश)ः सभापति जी, मैं व्यक्तिगत रूप से बहुत पीड़ित हूं। महोदय, न केवल मैं पीड़ित हूं, बिल्क इस देश का हरेक नागरिक पीड़ित है। आज जो टिप्पणी हो रही है, ...(व्यवधान)... मैं देख रहा हूं कि ये लोग आज भी हर बात पर आपके ऊपर टिप्पणी कर रहे हैं, लेकिन ये लोग आज तक इस बात को नहीं समझे कि इस देश के लोग क्या चाहते हैं। ...(व्यवधान)...आज अगर एक किसान का बेटा इतने सर्वोच्च पद पर बैठा है, तब आप लोगों को क्या तकलीफ है? ...(व्यवधान).... मुझे समझ में नहीं आता कि कांग्रेस के एक-एक सदस्य को क्या

तकलीफ है, विपक्ष के लोगों को क्या तकलीफ है? ...(व्यवधान)... आप लोग अविश्वास प्रस्ताव लेकर आए हैं। ...(व्यवधान)... आप उनसे कैसे बात कर रहे हैं? ...(व्यवधान)...

सभापित जी, मुझे लगता है कि इन लोगों को वॉक आउट कर लेना चाहिए। मैं आपसे आग्रह करना चाहता हूं कि इन लोगों के पास 14 दिन का समय था। ...(व्यवधान)... इन लोगों को परेशानी हो रही है कि एक किसान का बेटा सर्वोच्च पद पर बैठा है। अगर वह ओबीसी वर्ग से आया है, तो आप लोगों को परेशानी होती है। ..(व्यवधान)... महोदय, आपने देखा कि पूरे देश में हमारा एक नौजवान चैस चैंपियन बना, लेकिन एक भी व्यक्ति ने ताली नहीं बजाई। ...(व्यवधान)... ये लोग देश विरोधी हैं, ये लोग कभी भी नहीं चाहते कि देश में कोई ऊपर पहुँचे, ये लोग चाहते हैं कि बस एक परिवार आगे बढ़े और कोई आगे न बढ़े। ये चाहते हैं कि किसान का बेटा आगे न जाए, ओबीसी का बेटा आगे न जाए, दिलत का बच्चा आगे न जाए, बस एक परिवार इस देश को चलाए। मान्यवर, ये लोग यही चाहते हैं। ...(व्यवधान)... ये लोग कभी काम नहीं करना चाहते और इस देश के हित के बारे में भी कभी नहीं सोचते हैं। आप जिस तरह से यह सदन चला रहे हैं, वह प्रशंसनीय है। ...(व्यवधान)...

सभापति जी, जब मैं विपक्ष में बैठता था, तब मेरा भी उपसभापति जी से कई बार विरोध होता था, लेकिन मैंने आज तक ऐसी टिप्पणी कभी नहीं की। अगर इनकी कोई समस्या थी, तो ये आपसे बात करते, लेकिन ये सार्वजनिक रूप से प्रेस में जाकर बात करते हैं, वहाँ जाकर लडते हैं, वहाँ जाकर प्रश्न करते हैं। ...(व्यवधान)... आप केवल इस सदन के सभापति नहीं हैं, बल्कि इस देश के उपराष्ट्रपति भी हैं। ...(व्यवधान)... आपका सम्मान नहीं करना, इस देश का सम्मान नहीं करना है। मैं फिर से इनसे अनुरोध करूंगा कि ये अपने आप को सुधारें, कांग्रेस के साथी अपने आपको सुधारें। ...(व्यवधान)... ये अपने नेता से कहें। आज इनका नेता आपकी वीडियो बनाता है, कोई आपकी नकल कर रहा है, तो वह उसकी वीडियो बनाता है। ...(व्यवधान)... आज देश की यह स्थिति आ गई है। आज कांग्रेस की यह स्थिति हो गई है कि उनके नेता के द्वारा वीडियो बनाया जा रहा है। ...(व्यवधान)... महोदय, आप पर व्यक्तिगत टिप्पणियाँ की जाती हैं। नेता विपक्ष आप पर टिप्पणी करते हैं और प्रश्न पुछ रहे हैं। आपने अविश्वास प्रस्ताव दिया है, जब उस पर जवाबी कार्यवाही होगी, आप तब बोलिएगा। ...(व्यवधान)... आप प्रश्न पूछेंगे! इस सदन के सभापति से प्रश्न पूछे जाएंगे! महोदय, मैं बहुत पीड़ित हूं, इस देश के लोग बहुत पीड़ित हैं। अभी बात कही है। ...(व्यवधान)... मुझे आज भी याद है कि चरण सिंह जी को भारत रत्न दिया गया था, जयंत चौधरी जी यहाँ बैठे हुए थे, लेकिन इन लोगों को उस पर भी आपत्ति है। किसान का जो भी बेटा आगे बढ़ा है, इन लोगों को उस पर आपत्ति है। ये किसान को आगे बढ़ते हुए नहीं देखना चाहते हैं। ...(व्यवधान)... आज किसान आगे बढ़ रहा है, लेकिन ये लोग उसको आगे बढ़ते हुए देखना नहीं चाहते हैं। ये चाहते हैं कि किसान खेत मे ही रहे, किसान किसी सर्वोच्च पद पर न आए। ...(व्यवधान)... ये किसान को वहाँ नहीं देखना चाहते हैं। ये चाहते हैं कि एक ही परिवार का व्यक्ति पद पर बना रहे। मैं फिर से अनुरोध कर रहा हूं, ...(व्यवधान)... मैं अपने साथियों से अनुरोध कर रहा हूं, जो लोग विपक्ष में बैठे हैं, मैं उन सभी से अनुरोध कर रहा हूं कि दूसरों का सम्मान कीजिए, जो लोग सर्वोच्च पद पर बैठे हैं, उनका सम्मान कीजिए। ...(व्यवधान)... यदि आपको कोई आपत्ति है, तो अंदर जाकर सभापति जी के साथ बैठकर बात कीजिए। आप जब भी खरगे जी को बात करने के लिए बुलाते हैं, वे कभी नहीं आते हैं। जो यहाँ बैठे हैं, मैं उनका नाम लेकर बता सकता हं कि उनके द्वारा कैसी-कैसी टिप्पणियाँ की जा रही हैं। ऐसी टिप्पणियाँ सुनकर मुझे अपने कानों पर विश्वास नहीं होता है। महोदय, जयराम रमेश जी बोलते हैं, दिग्विजय जी बोलते हैं। मैं उनके द्वारा की गई ऐसी टिप्पणियों पर खेद व्यक्त करना चाहता हूं। ...(व्यवधान)... आप कीजिए, आप तो हमेशा विरोध करते हैं, आपका तो व्यक्तिगत विरोध है। ...(व्यवधान)...

श्री सभापतिः श्रीमती किरण चौधरी, आप अपना भाषण आरम्भ कीजिए।

श्रीमती किरण चौधरी (हरियाणा): सभापति जी किसान हमारा गौरव है और ये पूरी तरह से किसान विरोधी हैं। ...(व्यवधान)... एक किसान का बेटा, जो संवैधानिक पद पर बैठा हुआ है, यह इनसे बर्दाश्त नहीं हो रहा है। ...(व्यवधान)... एक ऐसा वकील, जो सबसे कम उम्र में पूरी तरह से वकालत छोडकर, देश की सेवा करने के लिए आया और आज वह संवैधानिक पद पर है, इस तरह से उनका अपमान किया जा रहा है! ...(व्यवधान)... सभापति जी, यह हमसे बर्दाश्त नहीं होगा। ...(व्यवधान)... सभापति जी, ये संविधान बचाने की बात करते हैं, जबकि ये खुद ही संविधान विरोधी हैं, किसान विरोधी हैं। ...(व्यवधान)... किसानों के प्रति इनका कोई भी मान नहीं है। ...(व्यवधान)... ये सारे के सारे सिर्फ ...(व्यवधान)... यह आपका ही अपमान नहीं है, बल्कि जो हमारी रीढ़ की हड्डी है, उस पूरी किसान बिरादरी का अपमान है। ...(व्यवधान)... आज सारा हरियाणा ही नहीं, बल्कि जिस तरीके से ये बात कर रहे हैं, उसे देखकर पूरे हिंदुस्तान का किसान बहुत ही दुख में है। ...(व्यवधान)... हम देखते हैं कि ये संविधान बचाने की बात करते हैं और दो-दो, तीन-तीन मिनट आकर बैठते हैं, उसके बाद बाहर निकल जाते हैं। ...(व्यवधान)... क्या ये संविधान बचाएंगे! ...(व्यवधान)... इनका सारा काम पूरी तरह से केवल एक परिवार को बचाने के लिए है। ...(व्यवधान)... किसान, जो पूरी तरह से हमारी रीढ़ की हड्डी है, ये उस रीढ़ की हड्डी का हमेशा से अपमान करते आए हैं। ...(व्यवधान)... जब चौधरी चरण सिंह जी को भारत रत्न मिलना था, तब इन्होंने इसी सदन में इसी तरह से ...(व्यवधान)... किया था और आज वही काम दोबारा से करने जा रहे हैं। ...(व्यवधान)... सारा हिंदुस्तान देख रहा है कि इनकी असलियत क्या है। ...(व्यवधान)... ये पूरी तरह से किसान विरोधी हैं और किसानों के हिमायती बनते हैं। ...(व्यवधान)... सभापति जी, मैं यही कहना चाहती हूँ कि आज सारे हिंदुस्तान की नजर हमारी तरफ है। ...(व्यवधान)...

श्री सभापतिः श्री प्रमोद तिवारी। ...(व्यवधान)... श्री प्रमोद तिवारी। ...(व्यवधान)...

श्री प्रमोद तिवारी (राजस्थान): सर, मैं बहुत विनम्रता के साथ कहना चाहता हूँ कि हमें गर्व है कि हमारे नेता विरोधी दल सिर्फ दलित के बेटे नहीं हैं, बल्कि किसान भी हैं। ...(व्यवधान)... मैं आपसे बहुत साफ कहना चाहता हूँ कि ...(व्यवधान)...

MR. CHAIRMAN: What is your problem? ...(Interruptions)... Why are you dancing? ...(Interruptions)... It is a chronic problem with you.

...(Interruptions)... No. ...(Interruptions)... I condemn it. ...(Interruptions)... You are not allowing him to speak. ...(Interruptions)... Do what you feel like.

श्री प्रमोद तिवारीः *...(व्यवधान)...

MR. CHAIRMAN: Pramod Tiwari ji, nothing is going on record. प्रमोद तिवारी जी, ध्यान रखिए।...(व्यवधान)... पूरे दिन चौबीसों घंटे आपका यही काम है।...(व्यवधान)... मानकर चलिए, किसान का बेटा हूँ, कमजोरी नहीं दिखाऊँगा। ...(व्यवधान)... देश के लिए मर जाऊँगा, मिट जाऊँगा। ...(व्यवधान)... आप लोग चिंतन नहीं करेंगे? ...(व्यवधान)... चौबीसों घंटे एक ही काम है कि किसान का बेटा यहाँ क्यों बैठा है? ...(व्यवधान)... मैं आँखों से देख रहा हूँ, पीड़ा महसूस कर रहा हूँ। ...(व्यवधान)... मेहरबानी करके दिल टटोलिए, मेहरबानी करके कुछ सोचिए। ...(व्यवधान)... मैंने इज्जत देने में कोई कमी नहीं रखी है। ...(व्यवधान)... Look at the gesturing! ...(Interruptions)... Look at what you are saying! मैंने बहुत बर्दाश्त किया है। ...(व्यवधान)... आज का किसान खेतों तक सीमित नहीं है। ...(व्यवधान)... आज का किसान हर जगह कार्यरत है। ...(व्यवधान)... सरकारी नौकरी में है, उद्योग में है। ...(व्यवधान)... आप प्रस्ताव लाए, यह आपका अधिकार है।...(व्यवधान)... प्रस्ताव पर चर्चा हो, यह आपका अधिकार है, पर आपने क्या किया — संविधान की धज्जियाँ उडा दीं! ...(व्यवधान)... आपके प्रस्ताव को किसने रोका? ...(व्यवधान)... आपके यहाँ से बयान जारी होता है कि हमारे प्रस्ताव का क्या हुआ? ...(व्यवधान)... कानून पढ़िए। ...(व्यवधान)... आपका प्रस्ताव आ गया, तो १४ दिन बाद आएगा। ...(व्यवधान)... आपने एक मुहिम चला रखी है। ...(व्यवधान)... प्रमोद तिवारी जी, आप अनुभवी नेता हैं। ...(व्यवधान)... आप टटोलिए कि आपने चुन-चुनकर क्या बातें की हैं। ...(व्यवधान)... रिजॉल्यूशन नहीं आया, अविश्वास प्रस्ताव ले आइए। ...(व्यवधान)...आप उन दस प्वाइंट्स को पढ़िए। ...(व्यवधान)... मैं खरगे जी की इज्जत करता हूं, सौ प्रतिशत करता हूं, मेरी ज़ीरो करते हैं। ...(व्यवधान)... मैं कितना अनुरोध करता हूं, मैं कितना कहता हूं, मान्यवर, मुझ पर कृपा कीजिए और आपको जो समय ठीक लगे, आप मुझसे मिलने का समय निकालिए। ...(व्यवधान)... अगर मेरे पास नहीं आ सकते हैं, तो मैं आऊंगा। देखिए, आप अपने हिसाब से...(व्यवधान)... आपका तो एक क्रम हो गया है कि मुझे ट्विटर पर जाना है। ...(व्यवधान)... श्री मल्लिकार्जुन खरगे।...(व्यवधान)... Mr. Derek O'Brien. ... (Interruptions)... Mr. Derek O'Brien, who are you to... ... (Interruptions)... Mr. Derek O'Brien, what is this? ...(Interruptions)... मैं किसी भी हालत में कमजोर नहीं पड़ंगा। ...(व्यवधान)... मैं सबकी सुनूंगा और पूरे दिन सुनूंगा, पर कमजोर नहीं पड़ंगा। ...(व्यवधान)... देश के विरुद्ध काम नहीं करने दूंगा, किसान के विरुद्ध काम नहीं करने दूंगा। ...(व्यवधान)... आपको कल समय दिया, आप बोल नहीं पाए। ...(व्यवधान)...आपको परसों समय दिया, आप बोल नहीं पाए। ...(व्यवधान)...

^{*} Not recorded.

विपक्ष के नेता (श्री मिल्लकार्जुन खरगे): आप परपज़ली उधर की साइड के मेम्बर्स को अन्य पार्टियों के खिलाफ बात करने के लिए एन्करेज कर रहे हैं। ...(व्यवधान)... आप यह कोशिश कर रहे हैं। ...(व्यवधान)... आपको अगर इस सदन को चलाना है, नीयत से चलाना है, लोकतंत्र को बचाना है, तो आप यह बात नहीं करते। ...(व्यवधान)...

MR. CHAIRMAN: Shri Mallikarjun Kharge only. ... (Interruptions)...

श्री मिल्लकार्जुन खरगेः हर आदमी उठकर, हर मेम्बर उठकर पांच-पांच मिनट, दस-दस मिनट बात करता है। ...(व्यवधान)...

MR. CHAIRMAN: Only Shri Mallikarjun Kharge. ...(Interruptions)... You sit down. ...(Interruptions)... खरगे जी, आपसे अनुरोध है ...(व्यवधान)... आपने ट्विटर का कैसे उपयोग किया? ...(व्यवधान)... कुछ तो दिमाग से आया होगा! ...(व्यवधान)... कुछ तो दिल पसीजा होगा! ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः मैं बोल रहा हूं। ...(व्यवधान)... मेरा नाम लेकर ...(व्यवधान)... आप मेरी बात सुनिए। ...(व्यवधान)... मेरा नाम लेकर बार-बार बोल रहे हैं और आप चुप्पी साधे हुए हैं। इसका मतलब, you are encouraging them. ...(Interruptions)... You are telling them... (Interruptions)...

श्री सभापतिः खरगे जी, मुद्दे पर आइए, भटकिए मत। ...(व्यवधान)... आप मुद्दे पर बोलिए। ...(व्यवधान)...

श्री मिल्लकार्जुन खरगे: आप अगर किसान हैं, तो मैं किसान मजदूर का बेटा हूं। ...(व्यवधान)... मैंने आपसे से भी ज्यादा, उनसे भी ज्यादा कष्ट सहा है। ...(व्यवधान)...

श्री सभापतिः आप हमारे सिर पर हैं, हमारे लिए श्रद्धेय हैं। ...(व्यवधान)...थोड़ा सा दिल टटोलिए। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: मैंने आपसे भी ज्यादा कष्ट सहा है। ...(व्यवधान)...

श्री सभापतिः मैं खुद जानता हूं। ...(व्यवधान)... Nothing is going on record. ...(Interruptions)... खरगे जी, आपका आचरण, मैं विनम्रतापूर्वक बता रहा हूं ...(व्यवधान)... आप खुद देखिए, आज रात सोने से पहले आप चिंतन कीजिए, मंथन कीजिए। ...(व्यवधान)... लीडर ऑफ दि अपोजिशन ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः इन्सल्ट कर रहे हैं। ...(व्यवधान)... आप उनको बोलने दे रहे हैं। ...(व्यवधान)...

श्री सभापतिः मैं सदस्यों को बताना चाहता हूं ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः वे लोग बार-बार बोल रहे हैं कि एक किसान के बेटे की इन्सल्ट कर रहे हैं ...(व्यवधान)... मैं उनको कहना चाहता हूं कि मैं तो किसान मजदूर का बेटा हूं। ...(व्यवधान)...

श्री सभापतिः आपकी इन्सल्ट कौन कर रहा है? ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: आप उधर की साइड से सबको बोलने दे रहे हैं। ...(व्यवधान)...

श्री सभापतिः मैं तो कह रहा हूं कि आप बोलिए। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सबको एन्करेज कर रहे हैं ...(व्यवधान)...

श्री सभापतिः आप बोलिए, कृपा करके आप बोलिए। खरगे जी, आप बोलिए। ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः हमारी पार्टी के नेताओं की इन्सल्ट कर रहे हैं। ...(व्यवधान)... कांग्रेस पार्टी की इन्सल्ट कर रहे हैं। ...(व्यवधान)...

श्री सभापतिः आप बोलिए। ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः सर, यह क्या है? ...(व्यवधान)... सर, अगर आप यह करना चाहते हैं, इस हाउस को इस ढंग से चलाना चाहते हैं, तो इसकी जिम्मेदारी आपकी है। ...(व्यवधान)... मैं कहूंगा कि आप परपज़ली उनको एन्करेज कर रहे हैं। ...(व्यवधान)... आप उनको बिठाइए, मैं अपनी बात कहता हूं। ...(व्यवधान)...

श्री सभापतिः माननीय सदस्यगण, ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः साहब, हम आपकी तारीफ सुनने के लिए नहीं आए हैं। ...(व्यवधान)...हम देश के मुद्दों पर चर्चा करने के लिए आए हैं। ...(व्यवधान)...

श्री सभापतिः खरगे जी, पूरा देश जानता है आपको किनकी तारीफ पसंद है। ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः देश की जनता के लिए ...(व्यवधान)... मुद्दों पर चर्चा करने के लिए ...(व्यवधान)...

श्री सभापतिः किनकी तारीफ आपको पसंद है, वह मैं जानता हूँ। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगेः लोगों की समस्याओं को सुलझाने के लिए हम आए हैं। ...(व्यवधान)...

श्री सभापतिः आप कृपा करके अपनी बात कहिए। ...(व्यवधान)... बात कहिए। ...(व्यवधान)... आप अपनी बात कहिए। ...(व्यवधान)...

श्री मिल्लकार्जुन खरगेः सिर्फ आपको बताना है, मैं बोल रहा हूँ। ...(व्यवधान)... देखिए, देखिए। ...(व्यवधान)...

श्री सभापतिः बात कहिए। ...(व्यवधान)... मैं सुन रहा हूँ। ...(व्यवधान)... मैं आपको सुनना चाहता हूँ। ...(व्यवधान)... मैं सुनना चाहता हूँ, कहिए। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: आप मेरी बात ही नहीं सुन रहे हैं। ...(व्यवधान)...

श्री सभापतिः हाँ, मैं सुन रहा हूँ। ...(व्यवधान)...

श्री मल्लिकार्जुन खरगेः यह देखिए, उनको बिठाइए। ...(व्यवधान)...

श्री सभापतिः मैं सुन रहा हूँ। ...(व्यवधान)... आप बोलिए। ...(व्यवधान)... माननीय सदस्यगण ...(व्यवधान)... माननीय सदस्यगण ...(व्यवधान)... माननीय सदस्यगण ...(व्यवधान)... माननीय सदस्यगण ...(व्यवधान)... मेरा आग्रह है ...(व्यवधान)... मेरा आग्रह है सदन को चलाना राष्ट्र के लिए जरूरी है, ...(व्यवधान)... देश के लिए जरूरी है, ...(व्यवधान)... समाज के लिए जरूरी है। ...(व्यवधान)... मैं अनुरोध करता हूँ कि 12 बजे ...(व्यवधान)... Hon. Members, please. ...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, since morning, I have been pleading. ...(Interruptions)... I heard lectures from that side. ...(Interruptions)... I don't want to give a lecture. ...(Interruptions)... I just want to quote the rules. ...(Interruptions)... Sir, let me speak. ...(Interruptions)... Please allow me to speak. ...(Interruptions)...

MR. CHAIRMAN: Please go ahead. ... (Interruptions)...

SHRI TIRUCHI SIVA: When I raised Rule 238 the other day, you reserved your ruling and yesterday, Shrimati Renuka Chowdhury's notice was dismissed based on Rule

238(v)....(Interruptions)... The Leader of Opposition yesterday read Rule 238A. For the benefit of others and yourself also, I would like to remind what is there in Rule 238A. ...(Interruptions)... Sir, under Rule 238A, no allegation of a defamatory or incriminatory nature shall be made by a member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister...(Interruptions)... Sir, for the past two days, allegations have been made against Members of this House, Shrimati Sonia Gandhi, the Leader of Opposition and also against Members of the other House. ...(Interruptions)... Sir, you are the custodian of this House. ...(Interruptions)... You are the custodian of rules. ...(Interruptions)... The House has to function as per procedures and rules. ...(Interruptions)... You have to uphold the rules and, whatever those individual Members have spoken, these have to be expunged. ...(Interruptions)... This is the point of order. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, please. ...(Interruptions)... Shri Sanjay Singh. ...(Interruptions)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली): सर, मुझे आज बहुत खुशी हुई कि आज भारतीय जनता पार्टी किसानों की बात कर रही है।...(व्यवधान)...

MR. CHAIRMAN: Point of order पर बोलिए। ...(व्यवधान)...

श्री संजय सिंहः *

श्री सभापतिः भाषण है यह! ...(व्यवधान)... Point of order raise कीजिए। ...(व्यवधान)... Hon. Members, nothing will go on record. ...(Interruptions)... Hon. Members, I appeal to you that we need to work in the House. ...(Interruptions)... I appeal to the Leader of the Opposition and the Leader of the House to spare time to see me in my Chamber at noon today. ...(Interruptions)... I would try my utmost to bring an end to this logjam. ...(Interruptions)... The proceedings taking place in the House are unfortunate. ...(Interruptions)... We are not earning any good name from anyone. ...(Interruptions)...

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^{*} Not recorded.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: I am personally pained for a reason that the main Opposition Party has put it as a blitz, as a campaign against the Chairman. ... (Interruptions)... They are entitled.....(Interruptions)... They are entitled to bring a motion against me. ...(Interruptions)... This is their constitutional right but they are deviating from constitutional provisions. ... (Interruptions)... Day in and day out, there is only a campaign against the Chairman. ... (Interruptions)... I have gone through everything which is being transacted in public domain. ... (Interruptions)... Why can we not follow the Constitution? ... (Interruptions)... You gave notice that was received. ...(Interruptions)... You put a question in a press conference asking what has happened to the notice, giving an impression that the Chairman is sitting on the notice. ...(Interruptions)... The Constitution is very clear. ...(Interruptions)... The Constitution is very clear. ... (Interruptions)... It will come up as indicated by the Constitution. ... (Interruptions)... It is a campaign not against me, it is a campaign against category to which I belong. ... (Interruptions)... I will stand by my oath. ...(Interruptions)... I appeal to you. ...(Interruptions)... Leader of the Opposition, hon. Khargeji, I appeal to you in the name of the Constitution. ... (Interruptions)... For a change, come with an open mind, have a dialogue with me in my Chamber. ...(Interruptions)... The Leader of the House is also requested. ...(Interruptions)... If you come to my Chamber, we will work in togetherness. ... (Interruptions)... We will try to break the logiam. ... (Interruptions)... We will try to live up to the highest standards which this august House is expected to show to the entire country. ...(Interruptions)... I appeal to you, Khargeji, please spare time. ...(Interruptions)... Accept my prayer, see me in my Chamber today. ... (Interruptions)... I am making the same request to the Leader of the House also. ... (Interruptions)... I will discuss with the two of you. ... (Interruptions)... I will try to navigate things so that we are able to work as Members of this august House. ... (Interruptions)... I would expect Khargeji, respected Khargeji, to respond. ... (Interruptions)... Let us meet in my Chamber. ...(Interruptions)... Let us find a way out. ...(Interruptions)... We will navigate ahead of it. ... (Interruptions)... Leader of the Opposition. ... (Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, the Chairman, who is not respecting me, how can I respect him? ...(Interruptions)... You are insulting me. ...(Interruptions)...

MR. CHAIRMAN: Finally, I appeal to the Leader of the Opposition to spare time to see me today in my Chamber at 12.15 p.m. ...(Interruptions)... Thank you. ...(Interruptions)... The House stands adjourned to meet at 11.00 a.m. on Monday, the 16th December, 2024.

The House then adjourned at forty-eight minutes past eleven of the clock till eleven of the clock on Monday, the 16th December, 2024.

